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- Steps have already been initiated for documentation of loose sculpture, paintings, illustrated manuscripts etc.
- Archaeological Survey of India hag posted its officers at important international sea-ports and air-ports in India to help the customs authorities in preventing illegal export of antiquities by identifying objects which are antiquities. Further, Expert Advisory Committees have been set up in important towns in India to examine the objects meant for export in order to find if any of the objects is an antiquity in terms of . the Antiquities and Art Treasures Act, 1972.
- 7. Coordination has been maintained between Archaeological Survey of India, Central Bureau of Investigation, National Crime Records Bureau, State Police, State C. I. D., Customs, check-posts etc. for promot reporting of crimes, criminals, theft of cultural properties and smuggling of objects.
- (e) Such training courses are organised.. as and when necessary.

### Requirement of white printing paper in Andhra Pradesh

- SHRI PRABHAKAR KALVALA: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1532 given in the Rajya Sabha on the 21st August, 1990 and state;
- (a) what is the estimated white printing paper required in Andhra Pradesh for the academic year 1990-SI; and
- (b) what steps have been taken by Government for timely supply of paper to the State?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RES-

OURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA); (a) Based on the projected student enrolment figure for the year 1990-91 and on the assumption that old books would not be used, the requirement of white printing paper for the State of Andhra Pradesh is estimated to be about 17, 982 MTs.

to Questions

(b) The existing scheme does not contemplate that the entire requirement of white printing paper would be supplied at concessional rate, Department of Education has also issued necessary instructions to the Hindustan Paper Corporation to Put in all possible efforts to effect supplies as per allotments made.

# Case<sub>s</sub> filed against Kendriya Vidyalaya **Sangathan in High Courts**

- 3158. SHRI SANTOSH KUMAR SAHU: Will the PRIME MINISTER be pleased to
- (a) what is the number of court cases filed by teachers against Kendriya Vidyalaya Sangathan in different High Courts in the country during the preceding two years;
- (b) what is the number of cases related to Bhubaneswar region and what are the grievances in each of the case;
- f'c) whether the responsibility of driving teachers to court in Bhubanes-shwar region has been fixed; and
- (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA); (a) and (b) 31 and 33 cases were filed by teachers against Kendriya Vidyalaya Sangathan in different High Courts of the country ending December, 1988 & 1989 respectively, out of which 2 & 1 cases were filed by teachers in the High Courts against the Kendriya

Vidyalaya Sangathan in Bhubancswar region ending December 1988 & 1989 respectively. Out of these cases, two related to removal from service for dereliction of duties and the remaining one for regularisation of ad hoc appointment against the post of Work Experience teacher.

(c) and (d)'The matters being Sub-Judice, no action can be taken for fixing responsibility or otherwise.

### Introduction of Disincentive for Emigrating Students

- 3159. SHRI MENTAY PADMANA-BHAM: Will the PRIME MINISTER. be pleased to state:
- (a) whether Government propose to introduce any financial dis-incentive for students who use Government educational Institutions to emigrate abroad;
- (b) what are the reasons for not taking financial bonds and other financial guarantees from students who emigrate within ten years after graduation from the prestigious Government financed educational institutes:
- (c) whether no restrictions or limi^ tations are being placed on such
  emigrants because a large percentage of such
  people hail from higher-income backgrounds; and
- (d) the reasons for not trying to recoup the vast investment made in our educational system?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE 'DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) No, Sir.

- (b) Bonds and other financial guarantees are not considered as effective controls preventing students emigrating abroad.
  - (c) No, Sir.
- (d) While the All India Council for Technical Education (AICTE) consi ders it necessary to bear a relationship

between the actual cost of training and the fees to be levied, it is not proposed to re-coup the entire investment made on their training.

#### Qualification required to teach Physical Education in KVS

- 3160. SHRI MOHD. KHALEELUR RAHMAN; Will the PRIME MINISTER be pleased to refer to answer to Starred Question 115 given in the Rajya Sabha on the 8th May, 1990 and state:
- (a) whether the physical education subject is taught in class XII in the Kendriya Vidyalaya Sangathan if so, it is a core or elective subject; and
- (b) if so, what are the qualifications required to teach the subject by the teacher in Kendriya Vidyalaya Sangathan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMAN-BHAI MEHTA): (a) and (b) The physical education subject is taught in Kendriya Vidyalayas in Class XII for the purpose of internal assessment and as a non-scholastic subject. The qualification prescribed in B. P. Ed. (Bachelor of Physical Education).

# Inclusion of Aravali Hills under Hill Area Development Programme

- 3161. SHRI RAMDAS AGARWAL: Will the PRIME MINISTER be pleased to state:
- (a. ) whether Government are aware that the ARAVALLIS have great national importance in determining the surface and ground water reserves in Rajasthan and other States, and acting as effective barriers against the eastward spread of the desert; and
- (b) if so, whether Government propose to include Arawallis under the Hill Area Development Programme as per recommendations of the Working group set up by the Planning Commission and also for ecological regeneration of this sensitive Hill region; if so,